

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-658/ND/2018

In the matter of :
Tirupati Balaji Overseas
Vs.
Oliver Engineering (P) Ltd

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.6.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Ajay Garg, Mr. Mahesh Sharma, Advocates

For the Respondent/Corporate Debtor :

For the Intervener :
:

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by Ld. Counsel for the petitioner no dispute or notice of dispute has been received despite notice of default by the Operational Creditor and from Information Utility Company, namely, National E-Governance Services Limited, NESL and despite service of notice of demand by both the Operational Creditor as well as communication from the Information Utility as reflected at page 131-146 and in the circumstances, this Application. It is further represented by Ld. Counsel for the petitioner that an advance copy of the


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application has been duly dispatched by Speed Post, however, the actual service of application upon the Corporate Debtor by way of acknowledgement and the Tracking report has not been filed. Let the petitioner file an affidavit of service along with the Tracking report in relation to the actual service of application upon the Corporate Debtor.

Further, the petitioner is also directed to send one more notice to the Corporate Debtor through registered post (acknowledgement Due), in relation to the next date of hearing which is fixed on 16.7.2018. An affidavit of compliance be also filed in relation to this notice on or before the next date of hearing.

List on 16.7.2018.


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(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


A yellow rectangular box containing the handwritten signature of R. Varadharajan.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.6.2018